GOVERNMENT OF INDIA (MINISTRY OF TRIBAL AFFAIRS) LOK SABHA STARRED QUESTION NO. 307 TO BE ANSWERED ON 08.08.2016

INFRASTRUCTURE DEVELOPMENT IN TRIBAL FOREST AREAS

*307. SHRIMATI SAKUNTALA LAGURI:

SHRI LAXMAN GILUWA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the benefits envisaged and actually realised in the aftermath of implementation of the Scheduled Tribes and Other Forest Dwellers (Recognition of Forest Rights) Act, 2006;

(b) whether the tribals living in forest and nearby areas are reportedly being deprived of infrastructural facilities like roads, electricity and irrigation facilities on account of the said Act;

(c) if so, the details thereof along with the reaction of the Government thereto;

(d) whether the Government has any proposal to amend the said act for socio-economic upliftment of tribal dominated forest areas in the country; and

(e) if so, the details thereof and the other steps taken/being taken in this regard?

ANSWER

MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM)

(a) to (e) A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 307 for answer on 08.08.2016 tabled by SHRIMATI SAKUNTALA LAGURI and SHRI LAXMAN GILUWA regarding 'Infrastructure Development in Tribal Forest Areas'.

- (a) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Right) Act, 2006 (FRA in short) was enacted with the objective of correcting the historical injustice done to the forest dwelling Scheduled Tribes and other traditional forest dwellers. The Act has substantially met this mandate through distribution of titles to eligible claimants under the Act. As per the information received from State Governments, a statement showing claims filed and titles distributed State-wise as on 31.5.2016 is at <u>Annexure</u>.
- (b) & (c) No, Madam. Section 3 (2) of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Right) Act, 2006, provides for diversion of forest land for the facilities like schools, dispensary or hospital, anganwadis, fair price shops, electric and telecommunication lines, tanks and other minor water bodies, drinking water supply and water pipelines, water or rain water harvesting structures, minor irrigation canals, nonconventional source of energy, skill up-gradation or vocational training centres, roads and community centres. Clearance of such developmental projects are recommended by the Gram Sabha. Central Govt. also issues directions under Section 12 of FRA and clarifications and guidelines for proper implementation of the Act.

(d) & (e) No, Madam.

ANNEXURE

Annexure as referred to in the reply to part (a) of Lok Sabha Starred Question No. 307 for 08.08.2016

States	No. of Claims received upto 31.05.2016			No. of Titles Distributed upto 31.05.2016		
	Individual	Community	Total	Individual	Community	Total
Andhra Pradesh	400,053	10,959	411,012	167,263	2,107	169,370
Assam	126,718	5,193	131,911	35,407	860	36,267
Bihar	8,022	0	8,022	222	0	222
Chhattisgarh	860,364	0	860,364	347,789	0	347,789
Gujarat	182,869	7,228	190,097	73,163	3,875	77,038
Himachal Pradesh	5,409	283	5,692	238	108	346
Jharkhand	80,819	2,734	83,553	41,691	1,434	43,125
Karnataka	366,040	6,208	372,248	8,159	144	8,303
Kerala	36,140	1,395	37,535	24,599	0	24,599
Madhya Pradesh	569,719	40,872	610,591	200,541	23,139	223,680
Maharashtra	346,653	8,953	355,606	106,063	4,187	110,250
Odisha	611,479	13,220	624,699	375,316	5,163	380,479
Rajasthan	70,515	685	71,200	35,759	69	35,828
Tamil Nadu	18,420	3,361	21,781	3,723	0	3,723
Telangana	211,973	3,769	215,742	99,486	761	100,247
Tripura	191,376	277	191,653	122,528	55	122,583
Uttar Pradesh	92,520	1,124	93,644	17,712	843	18,555
Uttarakhand	182		182	0	0	0
West Bengal	131,962	10,119	142,081	43,187	747	43,934
Total	43,11,233	1,16,380	44,27,613	17,02,846	43,492	17,46,338

State-wise details of claims received and titles distributed as on 31.5.2016